NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P(IB)No.430/KB/2017

Present: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th September 2017, 10.30 A.M

Name of the Company		Bankat Garodia (Venkte -Vs- McNally Sayaji Enginee	as Routed in princes or	= 1
Under Section		8 & 9 IBC		
SI. No.	Representa	nation of Authorized ative (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
	er	BANERJEE,	consente	Rishard gee 7/9/17

1. K. N. Jana, Advocati

Petiti- Par

7/9/2017

07-09-2017 – CP(IB) No.430/KB/2017 – Bankat Garodia(Venktesh Udyog) Vs. Mcnally Sayaji Engineering Ltd.

ORDER

The Ld. Lawyer on behalf of the Operational Creditor is present and prays for two days' time

The Ld. Lawyer, appearing on behalf of the Corporate Debtor has not filed his Vakalatnama and prayed for time to file his Vakalatnama along with Board resolution.

Fixing 13-09-2017.

MANORAMA KUMARI MEMBER (J)